

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

## NOTIFICATION

No. 1226 Dated : 06/12/2018

In exercise of the powers conferred by Article 229(2) of the Constitution of India read with Section 108 of the Constitution of Jammu and Kashmir, the High Court of Jammu and Kashmir with the approval of the Governor of the State of Jammu and Kashmir hereby make the following Rules, regulating the pay of the category of Staff (Chauffeurs, Drivers-I and Drivers-II) on the establishment of the High Court of Jammu and Kashmir.

### 1. Short title and commencement: -

- (i) These Rules shall be called the Jammu and Kashmir High Court Staff (Revised Pay) Rules, 2018.
- (ii) These Rules shall be deemed to have come into force from 29-08-2008, i.e., the date of the resolution adopted by the Full Court in this behalf.

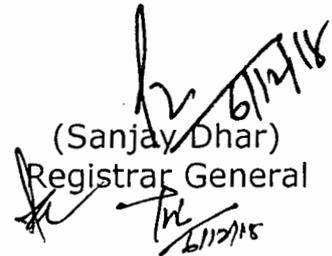
### 2. Definitions:

In these Rules, unless there is something repugnant to the subject or the context:

- (a) 'Governor' means the Governor of Jammu and Kashmir.
- (b) 'Chief Justice' means the Chief Justice of the High Court of Jammu and Kashmir.
- (c) 'High Court' means the High Court of Jammu and Kashmir.
- (d) 'State' means the State of Jammu and Kashmir
- (e) 'Government' means the Government of Jammu and Kashmir.
- (f) 'Staff' means the Chauffeurs, Drivers-I and Drivers-II borne on the establishment of the High Court.

3. **Interpretation:** - Any doubt regarding the interpretation of these Rules shall be decided by the Chief Justice whose decision shall be final.
4. **Pay:** - The Chauffeurs, Drivers-I and Drivers-II, borne on the establishment of the High Court Staff shall be entitled to the payment of two and half days' salary which shall be over and above their usual pay.
5. **Removal of difficulties:** - The pay band and grade pay of the other categories of Officers and officials on the establishment of the High Court shall remain unchanged.

By order;

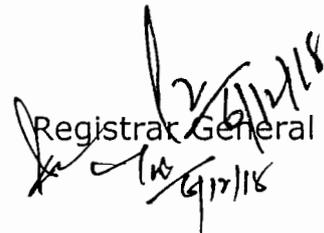
  
(Sanjay Dhar)  
Registrar General  
6/12/18

No: 46500-20/NR<sub>1</sub>

Dated 06/12/2018

Copy to:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu  
... for information of Her Ladyship.
2. Secretary to Hon'ble Mr. Justice \_\_\_\_\_  
...for information of His Lordship.
3. Registrar Vigilance, High Court of J&K, Jammu
4. Registrar Judicial, High Court Wing, Jammu/Srinagar
5. Registrar Rules, High Court of Registrar Judicial, High Court of J&K, Jammu
6. Central Project Coordinator, e-Courts, for uploading the same on the official website.
7. Chief Accounts Officer, High Court Main Wing, Jammu
8. Accounts Officer, High Court Wing, Jammu /Srinagar  
.....for information and necessary action
9. Manager Government Press, Jammu, for publication of the same in the next available Gazette.

  
Registrar General  
6/12/18